

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.506/2002

Wednesday this the 17th day of July, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

G.Rajan, S/o Govinda Panicker,

Casual Mazdoor,

Sub Divisional Office,

Bharat Sanchar Nigam Limited,

Thirumala (Ext)

residing at Asanvilakathu Veedu,

Neyyattinkara.

...Applicant

(By Advocate Ms.K.Indu)

v.

1. Union of India, represented by its
Secretary, Ministry of Communications,
New Delhi.

2. The Chairman & Managing Director,
Bharath Sanchar Nigam Limited,
Sanchar Bhavan, New Delhi.

3. The Chief General Manager,
Telecom, Kerala Circle,
Trivandrum.

..Respondents

(By Advocate Mr. P. Vijayakumar, ACGSC)

The application having been heard on 17.7.2002, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant claiming to have been engaged as
a Casual Labourer initially in the year 1981 is aggrieved
by the fact that he is not being conferred with temporary

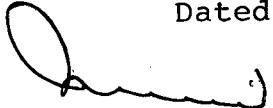
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status under the Scheme for grant of temporary status to casual labourers although persons with lesser length of service have been given such benefit. His representation (A4)made in this behalf to the third respondent is pending. Under these circumstances, the applicant has filed this application for a declaration that he is entitled to be conferred with temporary status as per Annexure.A5 scheme with effect from 1.4.94 and for a direction to the respondents to grant him the benefit of temporary status with effect from that date.

2. When the application came up for hearing, Shri P.Vijayakumar appeared for the respondents. Counsel on either side agree that the application may be disposed of with a direction to the third respondent to consider Annexure.A4 representation of the applicant and to give him an appropriate reply within a reasonable time.

3. In the light of the above submission of the learned counsel on either side, the application is disposed of with a direction to the third respondent to consider the Annexure. A4 representation of the applicant in the light of the scheme, rules and instructions on the subject and to give him an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 17th day of July, 2002


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

/s/177.

A P P E N D I X

Applicant's Annexures:

1. A-1: True copy of the order No.ST 4204/II/27 dated 22.2.93 issued to the applicant by the 3rd respondent.
2. A-2: True copy of the order in O.A.No.1212/93 dated 22.2.94 of this Hon'ble Tribunal.
3. A-3: True copy of the letter No.OA 1212/93/14 dated 15.9.94 issued by the Asst. General Manager (Admn.), Trivandrum.
4. A-4: True copy of the representation dated 28.1.2002 submitted by the applicant before the 3rd respondent.
5. A-5: True copy of the Casual labourers (Grant of Temporary Status & Regularisation) Scheme dated 7.11.89 issued by Assistant Director General, Dept. of Telecom, New Delhi.
6. A-6: True copy of the order in OA No.1723/98 dated 17.7.2001 of this Hon'ble Tribunal.

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24.7.02